HARYANA VIDHAN SABHA

Bill No. 34- HLA OF 2025

THE HARYANATECHNICALEDUCATION GUEST FACULTY (SECURITY OF SERVICE) AMENDMENT BILL, 2025

A

BILL

further to amend the Haryana Technical Education Guest Faculty (Security of Service) Act, 2024.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:—

(Security of Service) Amendment Act, 2025.In Explanation to clause (vii) of section 3 of the Haryana Technical Education

This Act may be called the Haryana Technical Education Guest Faculty Short title.

2. In Explanation to clause (vii) of section 3 of the Haryana Technical Education Guest Faculty (Security of Service) Act, 2024 (hereinafter called the principal Act), for the words "in a calendar year", the words "during a period of one year contractual service" shall be substituted.

Amendment of section 3 of Haryana Act 2 of 2025.

3. For sub-section (1) of section 5 of the principal Act, the following sub-section shall be substituted, namely:—

Amendment of section 5 of Haryana Act 2 of 2025.

"(1) The Guest faculty shall be entitled to such remuneration, as per the guidelines of Government. The consolidated monthly remuneration shall be increased with effect from the first day of January and first day of July every year corresponding to the increase in Dearness Allowance."

STATEMENT OF OBJECTS AND REASONS

The act titled as "The Haryana Technical Education guest faculty (Security of Service) Act, 2024" was notified on 16.01.2025. In this act the benefit of security of service is admissible to those guest faculty members, who fulfil five years of service on or before 15th August, 2024. The guest faculties have requested an amendment in the Explanation of Section 3 (vii) of the Haryana Technical Education Guest Faculty (Security of Service) Act, 2024. Regarding the counting of 240 days during a year of their service instead of calendar year.

They have pointed out that otherwise, their service during the first calendar year of joining will not be counted if their date of joining is between the months of May and December. Similarly, the current calendar year of 2024 will also not be counted, because the number of days from 1st January 2024 to the cut-off date 15th August 2024 are only 227 days. As a result, their service does not meet the qualifying figure of 240 days during these years.

It has been observed that an amendment is also required in Clause 1 of section 5 regarding benefit of Dearness Allowance (DA) granted to such guest faculty. The language of this clause is confusing, and it may have multiple interpretations. Therefore, it would be appropriate that clause 1 of section 5 may be amended as;

"The Guest faculty may be entitled to such remuneration, as per the guidelines of Government. The consolidated monthly remuneration shall be increased with effect from the first day of January and the first day of July every year, corresponding to the increase in Dearness Allowance."

The request of guest faculty is genuine. Therefore, taking cognizance of request submitted by Guest Faculty Association, it would be appropriate that the above-mentioned 2 amendments may be made in "The Haryana Technical Education Guest Faculty (Security of Service) Act, 2024".

Hence these amendments.

MAHIPAL DHANDA Higher Education Minister, Haryana

Chandigarh: The 17th December, 2025.

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 17th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA TECHNICAL EDUCATION GUEST FACULTY (SECURITY OF SERVICE) ACT, 2024

$X \quad X \quad X \quad X \quad X$

Section 3 of Clause (vii) Explanation For the purposes of calculation of the number of years of engagement, a guest faculty who has worked for at least 240 days in a calendar year shall be deemed to have worked for the entire year, but shall not include an employee who,-

- (a) has attained the age of fifty-eight years on the appointed date; or
- (b) has been terminated or removed by the appropriate authority or resigned on or before the appointed date.

Section 5 of Clause (1) The guest faculty shall be entitled to such remuneration, as per the guidelines of the Government plus enhancement (non-compounding) as per the percentage of Dearness Allowance announced by the Government, with effect from the first day of January and the first day of July every year.

 $X \quad X \quad X \quad X \quad X$

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